

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram**

1. **Dr. Pramod Deo, Chairperson**
2. **Shri R. Krishnamoorthy, Member**
3. **Shri S. Jayaraman, Member**
4. **Shri V.S.Verma, Member**

**Petition No.28/2004**

**In the matter of**

Surrender of Inter-State trading licence granted to Sarda Energy & Mineral Limited .

**And in the matter of**

Sarda Energy & Mineral Limited, Raipur

**ORDER**

By order dated 3.11.2004, Sarda Energy & Mineral Limited, (SEML) was granted trading licence for Category `A`. Consequent to the notification of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2009, the licence stands recategorised as category `III`. SEML vide its affidavit dated 11.6.2009 has proposed to surrender the trading licence. SEML has submitted that being a captive power generating company, it is selling its power through inter-State open access to the various agencies and therefore, trading licence is not required. SEML has further confirmed that it does not have any outstanding liability towards any party on account of the trading licence granted to its.

2. The regulations provide for cancellation of trading licence on the request of licensee. Accordingly, the request of SEML to surrender the Category `III` licence is accepted. The trading licence granted to SEML shall be cancelled.

<b>Sd/-</b>	<b>sd/-</b>	<b>sd/-</b>	<b>sd/-</b>
<b>(V.S. VERMA)</b>	<b>(S.JAYARAMAN)</b>	<b>(R.KRISHNAMOORTHY)</b>	<b>(DR.PRAMOD DEO)</b>
<b>MEMBER</b>	<b>MEMBER</b>	<b>MEMBER</b>	<b>CHAIRPERSON</b>

**New Delhi dated the 31<sup>st</sup> July 2009**